

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**C.P. (I.B) No.213/KB/2017**

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company		Stewarts and Lloyds of India Ltd.	
Under Section		10 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SIDHARTHA SHARMA  
NANRATA BASU, ADV } Corporate Debt  
G. J. 25/7/17

Mrs. Manoj Bhutena, Advocate, Brought Construction  
Anu 25/7/17-


**ORDER**

Ld. Counsels for the corporate debtor and the Ld. Counsel for the operational creditor are present.

IRP has filed Progress Report on 15/07/2017 wherein it is mentioned that CoC by majority vote in excess of 75%, has approved the name of Shri Sandip Kumar Gupta, IRP to act Resolution Professional.

In view of the decision at the meeting of CoC Shri Sandip Kumar  
Gupta is appointed as Resolution Professional.

List the matter on 16/08/2017 for further order.

  
(Vijai Pratap Singh)  
Member (J)